

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 204
IB-357/ND/2020**

**IN THE MATTER OF:
Mr. Nishit Goel**

...PETITIONER

Vs.

M/s. Hitani Enterprises Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 18.03.2020

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Op.-Creditor/F.C. :

For the Respondent/ Corporate-debtor :Mr. T.S. Chaudhary, Advocate

ORDER

In view of the advisory issued by the Central Government considering the seriousness of Pandemic Novel Coronavirus (COVID-19), read with NCLT's notice dated 15th March, 2020, the matter is adjourned to 23.04.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**